

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA No. 2412 of 1994

New Delhi this the 23rd day of August, 1999

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN(A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Jagdish Prasad Verma
S/o Shri Jagan Nath
Chief Booking Clerk
Northern Railway,
Nizamuddin,
New Delhi.

...Applicant

(By Advocate Shri G.D. Bhandari)

Versus

Union of India through:

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

...Respondents

(By Advocate Shri R.L. Dhawan)

ORDER (ORAL)

By Hon'ble Shri S.R. Adige, VC (A):-

1. Applicant impugns last para of respondents' order dated 18.11.1993 (Annexure A.1) whereby he was deprived of his right to be considered for promotion as Booking Supervisor in Grade of Rs.1600-2660. He seeks consideration for promotion as Booking Supervisor (Rs.1600-2660) and as Chief Booking Supervisor (Rs.2000-3200).

2. Heard the learned counsel for parties and perused the materials on record.

3. Respondents' in their reply had taken the

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plea the the departmental proceedings for a major penalty were pending against the applicant and, hence, he could not be considered for promotion to the higher grade.

4. However, we notice that by order dated 8.1.96 (Annexure A to rejoinder) applicant was exonerated of the charges levelled against him and Shri Bhandari further informs us that pursuant to the aforesaid order dated 8.1.1996 applicant has been granted promotion as Booking Supervisor (Rs.1600-2660/-) vide order dated 16.1.1996 w.e.f. 18.11.1993, but meanwhile his immediate junior has been given another promotion to the rank of Chief Booking Supervisor (Rs. 2000-3200) vide order dated 20.9.1994.

5. In the facts and circumstances of the case, we dispose of this O.A. with a direction to respondents to consider, in accordance with rules and instructions applicant's case for promotion to the grade of Chief Booking Supervisor (Rs.2000-3200) with all consequential benefits with effect from the date his immediate junior was so promoted. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
MEMBER (J)


(S.R. ADIGE)
VICE CHAIRMAN(A)

Naresh